

Central Administrative Tribunal
Principal Bench

O.A. No. 2555 of 1999

New Delhi, dated this the 11th December, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

- 1 Jagdish Singh,
S/o Shri Khushi Ram,
House No. 1258, Arjun Nagar,
Gali No. 5, Gurgaon (Haryana)
- 2 Rambir Singh,
S/o Shri Jhaman Singh,
Vill. Karari, Near Nangloi, Delhi.
3. Dulichand,
S/o Shri Giani Ram,
Vill. Kandri, Dist. Gurgaon, Haryana.
- 4 Jagar Singh,
R/o Nangal Rai,
New Delhi. . . Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
its Secretary,
Ministry of Defence, South Block,
New Delhi.
2. Commandant,
Central Ordnance Depot,
Delhi Cantt.
New Delhi-110010. . . Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Heard both sides.

2. It is not denied that applicants' representation dated 15.11.99 (Annexure A) is still stated to be pending before Respondents.

3. With the agreement of both sides, this

O.A. is disposed of with a direction to respondents to consider applicant's aforesaid representation in the light of the Tribunal's order dated 10.12.96 in O.A. No. 3129/91 Bishambar & Others Vs. Union of India & Anr. and pass a detailed and speaking order in accordance with the aforesaid order as well as rules and instructions on the subject within 8 weeks from the date of receipt of a copy of this order.

4. If applicants are similarly situated to those in Bishambar's case (supra) they shall be entitled to all the benefits extended to Bishambar & Others with effect from the date those benefits were extended to Bishambar and others.

5. The O.A. is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'